

Government is already seized of the various issues facing the urban sector in the country and is addressing them through policy, programme and capacity building initiatives. In order to improve the governance and service delivery of ULBs, the Ministry has been advising and encouraging States to implement the 74th Constitutional Amendment Act (CAA) in letter and spirit so that there is proper devolution of powers *vis-a-vis*, functions, functionaries and funds.

Further, emphasis is on implementation of urban sector reforms including E-Governance, Constitution and professionalization of municipal cadre, Augmenting double entry accounting, Urban Planning and City level Plans, Devolution of funds and functions, Review of Building by-laws, Set-up financial intermediary at State level, Municipal tax and fees improvement. Improvement in levy and collection of user charges, Credit Rating, Energy and Water audit, Swachh Bharat Mission etc.

(d) In order to ensure operational independence and autonomy in decision making and mission implementation, the Smart Cities Mission Guidelines prescribe for creation of a city level Special Purpose Vehicle (SPV) to be headed by a full time CEO. The Mission Guidelines encourage the State Government and the ULBs to delegate appropriate powers/right to create empowered SPVs.

Aadhaar cards for orphans

3343. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government is contemplating on providing Aadhaar Cards to orphan children to enable them to get free education and health services;
- (b) if so, the details thereof; and
- (c) the details of services being provided to orphan children through Aadhaar Cards?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA RAJ): (a) to (c) The Ministry of Women and Child Development has taken up the matter with the Unique Identification Authority of India (UIDAI) and State Governments/UT Administrations to provide Aadhaar Cards to children who are staying in Child Care Institutions (CCIs) as CCIs are under the administrative control of States/UTs concerned.